

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI JAYANT SINHA): (a) Yes, Sir. Flying permissions will be given through DigitalSky platform subsequent to the Zone data being mapped in the system by Ministry of Home Affairs. Drones weighing less than 250 gm can be used freely now, except in red zones.

(b) and (c) No Permission, No Takeoff (NPNT) policy has been laid down by the Directorate General of Civil Aviation (DGCA) in its CAR SECTION 3 ? AIR TRANSPORT SERIES X PART I issued on 27.08.2018 regarding "Requirements for Operation of Civil Remotely Piloted Aircraft System (RPAS)". The drone manufacturers are required to comply with the provisions of the NPNT policy. The drone operators shall have to obtain their flight paths approved on the DigitalSky portal before the actual flight.

Inclusion of mudh air field under the UDAN scheme

299. SHRI MAJEED MEMON: Will the Minister of CIVIL AVIATION be pleased to stated:

(a) whether it is a fact that Chief Executive Councillor (CEC), Leh has apprised the Ministry for the dire need to act on the long pending demand of subsidized tariff, capping of the airfare or framing flat flight rate for the Ladakhi people and Government employees working in the Ladakh region;

(b) whether it is also a fact that CEC Leh requested the Minister for inclusion of Mudh Air Field in eastern Ladakh under the UDAN scheme; and

(c) whether Government is planning to include Thoise Nubra under UDAN scheme and also opening of Thoise Nubra for scheduled commercial airlines?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI JAYANT SINHA): (a) and (b) A letter dated March,2018 addressed to Hon'ble Prime Minister from Chief Executive Councillor, Ladakh Autonomous Hill Development Council, Leh raising certain issues and demands of Leh Distict including airfare was received. The ibid letter dated March, 2018 did not mention inclusion of Mudh Air Field in eastern Ladakh under UDAN.

(c) Thoise is listed as underserved airport under FLCS-UDAN version 3. However, no bid connecting Thoise has been received under UDAN version 1, 2 & 3.

New embarkation point at Gannavaram airport for Haj Pilgrims

300. SHRI Y.S. CHOWDARY: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether Government has received any request letter/recommendation letter from the State of Andhra Pradesh requesting for conveying Civil Aviation Ministry's

consent to Haj Committee for New Embarkation point at Gannavaram airport for Haj Pilgrims; and

(b) if so, the details thereof and the status thereof?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI JAYANT SINHA): (a) No, Sir.

(b) Does not arise in view of (a) above.

Uniform policy for levy of charges for seats

301. DR. T. SUBBARAMI REDDY: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether some private airlines in India have fstarted charging new levy for all seats as fees for web check-in and luggage scanning;

(b) if so, the response of Government;

(c) what is the rationale of charging all seats apart from preferred seats; and

(d) whether any uniform policy would be framed for levying charges for preferential seating, meal-on- board, check in baggage, luggage scanning so that private airlines do not fleece the air passengers?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI JAYANT SINHA): (a) to (c) Airlines are charging for some of their preferential seats, the details of which are available on I their respective websites. Airlines do not charge for their web check-in and luggage scanning facility. Additional charges are only applicable if the passenger opts to avail preferential seats during web check-in process.

(d) Considering the fact that unbundling of services and charges thereto has the potential to make I basic fare more affordable and provides consumer an option of paying for the services which he/ she wishes to avail, it has been decided, by the Government to allow some of the services to be unbundled and charged separately on opt-in basis.

Under the provision of Air Transport Circular 03 of 2013 (as amended by ATC 02 of 2016), issued by DGCA, scheduled airlines are required to disclose all fees for